

ITEM NO.2

COURT NO.5

SECTION XI

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (C) No(s). 14690/2014

(Arising out of impugned final judgment and order dated 20/01/2014 in WPC No. 3020/2014 passed by the High Court of Judicature at Allahabad)

M/S.PANTALOON RETAIL (I) LTD.

Petitioner(s)

VERSUS

CHIEF CONTROLL.REV.AUTH.& ORS.

Respondent(s)

(with appln. (s) for exemption from filing O.T. and interim relief and office report)

WITH

SLP(C) No. 36460/2012

(With appln.(s) for exemption from filing O.T. and permission to file additional documents and stay and Interim Relief and Office Report)

Date : 09/09/2015 This petition was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE DIPAK MISRA
HON'BLE MR. JUSTICE PRAFULLA C. PANT

For Petitioner(s) Mr. Nagendra Rai, Sr. Adv.
Ms. Prerna Singh, Adv.
Mr. Shantanu Sagar, Adv.
Mr. Chandra Prakash, AOR

For Respondent(s) Ms. Reena Singh, AAG
Mr. Abhinav Malik, Adv.
Ms. Sakshi M., Adv.
Mr. Ravi Prakash Mehrotra, AOR

UPON hearing the counsel the Court made the following
O R D E R

This Court on 11.07.2015, while issuing notice, had passed the following order :

"Issue notice, in the light of the fact that the petitioner has deposited a sum of Rs.1,09,00,000/-, as directed in the order of 10.04.2013 by the Court of Chief Controller Revenue Authority, Uttar Pradesh, Allahabad, there shall be a stay in respect of remaining amount to be paid."

It is submitted by Ms. Reena Singh, learned Additional Advocate General for the State of Uttar Pradesh that a sum of Rs.83,00,000/- (Rupees eighty three lacs only) approximately has been deposited.

Learned counsel for the parties shall obtain instructions in this regard.

List the matter on 23.09.2015.

(Gulshan Kumar Arora)
Court Master

(H.S. Parasher)
Court Master